

Email

Consultant Judicial-NGT(P.B.)

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**Fwd: Request to take on record page no. 222 as it is filed in the Reply filed on behalf of Respondent No.8 / The Hermitage in OA No. 161 of 2023 titled as Rana Iqbal Singh Jolly & Ors. Vs. State of Punjab & Ors.**

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**From :** BPL Filing <filing.bpl-ngt@gov.in>

Tue, Aug 22, 2023 01:58 PM

**Subject :** Fwd: Request to take on record page no. 222 as it is filed in the Reply filed on behalf of Respondent No.8 / The Hermitage in OA No. 161 of 2023 titled as Rana Iqbal Singh Jolly & Ors. Vs. State of Punjab & Ors.

**To :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

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**From:** "adv dushyantdahiya" <adv.dushyantdahiya@gmail.com>

**To:** "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>, "BPL Filing" <filing.bpl-ngt@gov.in>

**Sent:** Tuesday, August 22, 2023 1:55:38 PM

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Dear Sir / Ma'am

The Respondent No. 8 / The Hermitage in above-captioned matter had filed its Reply dated 21.08.2023 before this Hon'ble Tribunal. That due to paucity of time and urgency involved in the matter page no. 222 could not be translated, which is otherwise in Punjabi. It is further submitted that the said page is part of the document which was filed 'as it is' before the Hon'ble High Court of Punjab & Haryana by the Ld. Principle Secretary, Department of Local Government, Punjab. Therefore, the Respondent No. 8 seeking liberty to place of record the said document 'as it is' for the reasons stated herein-above, and undertakes to file the translated copy of the said page as and when directed by this Hon'ble Tribunal.

Thanks & Regards

Dinesh C. Pandey & Dushyant Dahiya, Adv.  
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